

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001

Dated: 09/06/2016

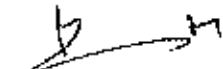
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70237-70238/2016-EX[DB] dated 03/06/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
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1	E/MISC/70130/2016 E/2991/2007	COMMISSIONER OF CENTRAL EXCISE, KANPUR 117/7, SARVODAYA NAGAR, KANPUR 208005.
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Name and Address of Respondent

3	TEJ ENTERPRISES JOHN'S MILL NO 4, JEONI MANDI, AGRA.,
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4	E/2992/2007 TEJ SHOE TECH 10-11 MILE STONE, AGRA MATURA ROAD, AGRA.,
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Other Appellants and Respondents as per Annexure

Copy To

5 Advocate(s) / Consultant(s):

6 Additional Party's Name & Address :

7 Bar Association, CESTAT, Delhi

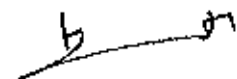
8 Director Publications, Customs, Excise, I.P. Estate, Delhi

9 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

10 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithiyaram Street, T. Nagar, Chennai-17

11 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

- . Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
- 13 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 14 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 15 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38
- 16 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 17 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com),FF-19,1st Floor,Cross River Mall,CBD
Ground,Near Karkardooma Court,Delhi-110032
- 18 C.D.R. 19 Office Copy 20 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

MA-70130/16
& Ex. Appeal No.2991, 2992/07

Arising out of O/A No.323,324-CE/APPL/KNP/2007 dated 13.09.2007
passed by Commr. (Appeals) of Central Excise, Customs, Kanpur

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Kanpur (now Agra)

...APPELLANT(S)

VERSUS

M/s Tej Shoe Tech & Tej Enterprises

RESPONDENT (S)

APPEARANCE

Shri D. K. Deb, Asstt. Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 01.06.2016

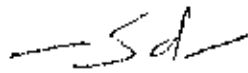
Final ORDER NO. 70237 - 70238 / 2016



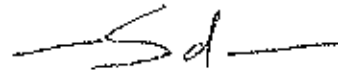
Per Mr. Anil Choudhary :

Heard the Id.A.R. for Revenue. Appeals are disposed off as withdrawn, as prayed in E/M.A.No.70130/16, without entering into merits. M.A. also stands disposed off.

(Pronounced in the open Court)



(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)



(A. CHOUDHARY)
MEMBER (JUDICIAL)

mm

प्रमाणित नकल / Certified True Copy
 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100
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